

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Petition(s) for Special Leave to Appeal (C) No(s). 9351/2015

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

S.M. HASEEB & ORS.

Respondent(s)

WITH

SLP(C) No. 9686/2015

Interim Relief and Office Report)

SLP(C) No. 9889/2015

Interim Relief and Office Report)

SLP(C) No. 18440/2015

Interim Relief and Office Report)

Date : 31/08/2016 This petition was called on for hearing today.

For Petitioner(s)

Mr Nishanth Patil, Adv.

Mr. Shreekant N. Terdal, Adv.

For Respondent(s)

Mr. Kiran Kumar Jaipurkar, Adv.

Mrs Rani Chhabra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 18440/2015

Deleted.

SLP(C) NO.9351/2015

Ld. Counsel for the petitioner to take fresh steps to effect service on respondent nos. 1 and 2 within two weeks time. Notices thereafter be issued.

Item No.55

Despite orders, spare copies for service of respondent nos. 3 to 10 have not been filed.

Let the matter be placed before the Hon'ble Judge in Chambers for further directions.

SLP(C) NO.9686/2015

Respondent no.1 has not filed counter affidavit despite last opportunity having been granted, as such, further opportunity is declined.

Despite orders, spare copies for service of respondent nos. 2 to 16 have not been filed.

Let the matter be placed before the Hon'ble Judge in Chambers for further directions.

SLP(C) NO.9989/2015

Respondent no.1 has not filed counter affidavit despite last opportunity having been granted, as such, further opportunity is declined.

Spare copies for service of respondent nos. 2 to 5, 7 to 10 and 12 to 16 have not been filed though last opportunity was granted on the previous date.

Let the matter be placed before the Hon'ble Judge in Chambers for further directions.

(PAWAN DEV KOTWAL)
Registrar